

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No110
C.P.(CAA)/48(AHM)2021
in
C.A.(CAA)/46(AHM)2021

Order under Section 230-232 Co. Act, 2013

IN THE MATTER OF:

Innovative Healing Systems(Gujarat) Pvt Ltd
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

Order delivered on ..23/02/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv.
For the RD : Mr. Sanjeev Kumar Jain, Adv.

ORDER

Learned Senior Counsel Mr. Navin Pahwa states that they have not received any copy of response from the OL Office. On perusal of e-portal, it is seen that the OL report is filed on 31.12.2021. None is present from the OL Office. We direct the OL Office to immediately supply the copy of report dated 31.12.2021 to the Learned Senior Counsel Mr. Navin Pahwa during the course of day through e-mail. Let the copy of this order be served by the registry to the OL Office today before 3:00 PM. Learned Senior Counsel Mr. Navin Pahwa states that they shall file appropriate affidavit in response within five days.

Income Tax Department report also is not reflecting on e-portal. The Income Tax Department is also directed to ensure that the report is reflected on the e-portal before the next date of hearing. Let the copy of this order be sent to the Income Tax Department counsel by the registry.

List the matter for further consideration 08.03.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)